



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 19th October, 2020

No. LGL.66/2020/9.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 12th October, 2020 is hereby published for general information.

ASSAM ACT NO. XIII OF 2020

(Received the assent of the Governor on 12th October, 2020)

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 2020

AN ACT

further to amend the Assam Municipal Act, 1956.

Preamble

Whereas it is expedient to amend the Assam Municipal Act, 1956, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XV of
1957

It is hereby enacted in the Seventy-first Year of the Republic of India as follows :-

Short title, extent and commencement.

1. (1) This Act may be called the Assam Municipal (Amendment) Act, 2020.
- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force on the 1st day of April, 2020.

Amendment of Section 26.

2. In the principal Act, in section 26, after sub-section (4), the following sub-section shall be inserted, namely :-

- “(5) If the term of the office of the Commissioners expires and the election cannot be held for any exceptional circumstance, the State Government shall direct the Deputy Commissioner or the Sub-Divisional Officer (Civil), as the case may be, of the respective jurisdiction, to take over the charge of the Board for a period not exceeding twelve months from the date of expiry of the term of the Office of the Commissioners and all the powers and duties, which under this Act may be exercised and performed by the Board whether at a meeting or otherwise, shall be performed by the Deputy Commissioner or Sub-Divisional Officer (Civil) or by a Officer nominated by the Deputy Commissioner or the Sub-Divisional Officer (Civil) until the new Board is reconstituted after election of the Commissioners.”

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.